

Wednesday, February 15, 1956

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

VOL. I, 1956

(15th February to 3rd March 1956)



सत्यमेव जयते



TWELFTH SESSION, 1956

(Vol. I contains Nos. 1 to 15)

**LOK SABHA SECRETARIAT
NEW DELHI**

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(Part II Debates—Vol. I—15th February 1956 to 3rd March 1956)

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LOK SABHA

ALPHABETICAL LIST OF MEMBERS

A

- Abdullahbai Mulla Taherali Mulla (Chanda).
- Abdus Sattar, Shri (Kalna-Katwa).
- Achal Singh, Seth [Agra Distt. (West)].
- Achal, Shri Sunkam (Nalgonda—Reserved—Sch. Castes).
- Achint Ram, Lala (Hissar).
- Achuthan, Shri K. T. (Cranganur).
- Agarawal, Shri Hoti Lall [Jalaun Distt. *cum* Etawah Distt.—(West) *cum* Jhansi Distt.—(North)].
- Agrawal, Shri Mukund Lal [Pilibhit Distt. *cum* Bareilly Distt. (East)].
- Ajit Singh, Shri (Kapurthala-Bhatinda—Reserved—Sch. Castes).
- Ajit Singhji, General (Sirohi-Pali).
- Akarpuri, Sardar Teja Singh (Gurdaspur).
- Alagesan, Shri O. V. (Chingleput).
- Altekar, Shri Ganesh Sadashiv (North Satara).
- Alva, Shri Joachim (Kanara).
- Amin, Dr. Indubhai B. (Baroda West).
- Amjad Ali, Shri (Goalpara-Garo Hills).
- Amrit Kaur, Rajkumari (Mandi-Mahasu).
- Anandchand, Shri (Bilaspur).
- Ansari, Dr. Shaukatullah Shah (Bidar).
- Anthony, Shri Frank (Nominated—Anglo-Indians).
- Asthana, Shri Sita Ram [Azamgarh Distt.—West].
- Ayyangar, Shri M. Ananthasayanam (Tirupati).
- Azad, Maulana Abul Kalam [Rampur Distt. *cum* Bareilly Distt.—(West)].
- Azad, Shri Bhagwat Jha (Purnea *cum* Santal Parganas).

B

- Babunath Singh, Shri (Surguja Raigarh—Reserved—Sch. Tribes).
- Badan Singh, Chowdhary (Budaun Distt.—West).
- Bagdi, Shri Magan Lal (Mahasamund).
- Bahadur Singh, Shri (Ferozepore-Ludhiana—Reserved—Sch. Castes).
- Balakrishnan, Shri. S. C. (Erode—Reserved—Sch. Castes).
- Balasubramaniam, Shri S. (Madurai).
- Baldev Sigh, Sardar (Nawan Shahr).
- Balmiki, Shri Kanhaiya Lal (Bulandshahr Distt.—Reserved—Sch. Castes).
- Banerjee, Shri Durga Charan (Midnapore-Jhargram).
- Bansal, Shri Ghamandi Lal (Jhajjar-Rewari).
- Bansilal, Shri (Jaipur).
- Barman, Shri Upendranath (North Bengal—Reserved—Sch. Castes).
- Barrow, Shri. A. E. T. (Nominated—Anglo-Indians).
- Barupal, Shri Panna Lall Ganganagar-Jhunjhunu — Reserved — Sch. Castes).
- Basappa, Shri C. R. (Tumkur).
- Basu, Shri A. K. (North Bengal).
- Basu, Shri Kamal Kumar (Diamond Harbour).
- Bhagat, Shri B. R. (Patna *cum* Shahabad).
- Bhakt Darshan, Shri [Garhwal Distt.—(East) *cum* Moradabad Distt. (North-East)].
- Bharati, Shri Goswamiraja Shahdeo (Yeotmal).
- Bhargava, Pandit Mukat Behari Lal (Ajmer South).
- Bhargava, Pandit Thakur Das (Gurgaon).

B—contd.

- Bhartiya, Shri Shaligram Ramchandra (West Khandesh).
 Bhatkar, Shri Laxman Shrawan (Buldana-Akola — Reserved — Sch. Castes).
 Bhatt, Shri Chandrashanker (Broach).
 Bhawani Singh, Shri (Barmer-Jalore).
 Bhawanji, Shri (Kutch West).
 Bheekha Bhai, Shri (Banswara—Dungarpur—Reserved—Sch. Tribes).
 Bhonsle, Shri Jagannathrao Krishna Rao (Ratnagiri North).
 Bidari, Shri Ramappa Balappa (Bijapur South).
 Birbal Singh, Shri [Jaunpur Distt.—(East)].
 Biren Dutt, Shri (Tripura West).
 Bogawat, Shri U. R. (Ahmednagar South).
 Boovaraghasamy, Shri V. (Perambalur).
 Borkar, Shrimati Anusayabai (Bhandara—Reserved—Sch. Castes).
 Borooah, Shri Dev Kanta (Nowgong).
 Bose, Shri P. C. (Manbhum North).
 Brajeshwar Prasad, Shri (Gaya East).
 Brohmo-Chaudhury, Shri Sitanath (Góalpara-Garo Hills—Reserved—Sch. Tribes).
 Buchhikotaiah, Shri Sanaka (Masulipatnam).

C

- Chakravartty, Shrimati Renu (Basirhat).
 Chaliha, Shri Bimalaprosad (Sibsagar North-Lakhimpur).
 Chanda, Shri Anil Kumar (Birbhum).
 Chandak, Shri B. L. (Betul).
 Chandrashekhar, Shrimati M. (Tiruvalur—Reserved—Sch. Castes).
 Charak, Th. Lakshman Singh (Jammu and Kashmir).
 Chatterjee, Shri Tushar (Serampore).
 Chatterjee, Dr. Susilranjan (West Dinajpur).

C—contd.

- Chatterjee, Shri N. C. (Hoogly).
 Chattopadhyaya, Shri Harindranath (Vijayavada).
 Chaturvedi, Shri Roshanlal [Etah Distt. (Central)].
 Chaudhary, Shri Ganeshi Lal [Shahjahanpur Distt.—(North) *cum* Kheri—(East)—Reserved—Sch. Castes].
 Chaudhuri, Shri Tridib Kumar (Berhampore).
 Chavda, Shri Akbar (Banaskantha).
 Chettiar, Shri N. Vr. N. Ar. Nagappa (Ramanathapuram).
 Chettiar, Shri T. S. Avinashilingam (Tiruppur).
 Chowdary, Shri C. R. (Narasaraopet).
 Chowdhury, Shri Nikunja Behari (Ghatal).

D

- Dabhi, Shri Fulsinhji B. (Kaira North).
 Damar, Shri Amar Singh Sābji (Jhabua—Reserved—Sch. Tribes).
 Damodaran, Shri G. R. (Pollachi).
 Damodaran, Shri Nettur P. (Telli-cherry).
 Das, Dr. Mono Mohon (Burdwan—Reserved—Sch. Castes).
 Das, Shri B. (Jajpur-Keonjhar).
 Das, Shri Basanta Kumar (Contai).
 Das, Shri Beli Ram (Barpeta).
 Das, Shri Bijoy Chandra (Ganjam South).
 Das, Shri Kamal Krishna (Birbhum—Reserved—Sch. Castes).
 Das, Shri Nayan Tara (Monghyr Sadr *cum* Jamui—Reserved—Sch. Castes).
 Das, Shri Ram Dhani (Gaya East—Reserved—Sch. Castes).
 Das, Shri Ramananda (Barrackpore).
 Das, Shri Sarangadhar (Dhenkanal-West Cuttack).
 Das, Shri Shree Narayan (Darbhanga Central).
 Dasaratha Deb, Shri (Tripura East).

D—contd.

- Datar, Shri Balwant Nagesh (Belgaum North).
- Deb, Shri Suresh Chandra (Cachar-Lushai Hills).
- Deo, H. H. Maharaja Rajendra Narayan Singh (Kalahandi-Bolangir).
- Deogam, Shri Kanhu Ram (Chaibassa—Reserved—Sch. Tribes).
- Desai, Shri Kanayalal Nanabhai (Surat).
- Desai, Shri Khandubhai Kasanji (Halar).
- Deshmukh, Dr. Panjabrao S. (Amravati East).
- Deshmukh, Shri Chintaman Dwarkanath (Kolaba).
- Deshmukh, Shri K. G. (Amravati West).
- Deshpande, Shri Govind Hari (Nasik Central).
- Deshpande, Shri Vishnu Ghanashyam (Guna).
- Dholakia, Shri Gulab Shankar Amritlal (Kutch East).
- Dhulekar, Shri R. V. [Jhansi Distt.—(South)].
- Dhusiya, Shri Sohan Lal [Basti Distt.—(Central-East) *cum* Gorakhpur Distt.—(West)—Reserved—Sch. Castes].
- Digamber Singh, Shri [Etah Distt.—(West) *cum* Mainpuri Distt.—(West) *cum* Mathura Distt.—(East)].
- Diwan, Shri Raghavendrarao Srinivasrao (Osmanabad).
- Dube, Shri Mulchand [Farrukhabad Distt. (North)].
- Dube, Shri Udai Shankar [Basti Distt. (North)].
- Dubey, Shri Rajaram Giridharlal (Bijapur North).
- Dutt, Shri Asim Krishna (Calcutta South-West).
- Dutta, Shri Santosh Kumar (Howrah).
- Dwivedi, Shri Dashrath Prasad (Gorakhpur Distt.—Central).
- Dwivedi, Shri M. L. (Hamirpur Distt.).

E

- Eacharan, Shri Iyyani (Ponnani—Reserved—Sch. Castes).
- Ebenezer, Dr. S. A. (Vikarabad).
- Elayaperumal, Shri L. (Cuddalore—Reserved—Sch. Castes).

F

- Fotedar, Pandit Sheo Narayan (Jammu and Kashmir).

G

- Gadgil, Shri Narhar Vishnu (Poona Central).
- Gadilingana Gowd, Shri (Kurnool).
- Gami Malludora, Shri (Visakhapatnam—Reserved—Sch. Tribes).
- Gandhi, Shri Feroze [Pratapgarh Distt. (West) *cum* Rae Bareli Distt. (East)].
- Gandhi, Shri Maneklal Maganlal (Panch Mahals *cum* Baroda East).
- Gandhi, Shri V. B. (Bombay City—North).
- Ganga Devi, Shrimati (Lucknow Distt. *cum* Bara Banki Distt.—Reserved—Sch. Castes).
- Ganpati Ram, Shri [Jaunpur Distt. (East)—Reserved—Sch. Castes].
- Garg, Shri Ram Pratap (Patiala).
- Gautam, Shri C. D. (Balaghat).
- Ghose, Shri Surendra Mohan (Malda).
- Ghosh, Shri Atulya (Burdwan).
- Ghulam Qader, Shri (Jammu and Kashmir).
- Gidwani, Shri Choithram Partabrai (Thana).
- Giri, Shri V. V. (Pathapatnam).
- Giridhari Bhoi, Shri (Kalahandi-Bolangir—Reserved—Sch. Tribes).
- Gohain, Shri Chowkhamoon (Nominated—Assam Tribal Areas).
- Gopalan, Shri A. K. (Cannanore).
- Gopi Ram, Shri (Mandi-Mahasu—Reserved—Sch. Castes).

G—contd.

- Gounder, Shri K. Periaswami (Erode).
 Gounder, Shri K. Sakthivadivel
 (Periyakulam).
 Govind Das, Seth (Mandla-Jabalpur
 South).
 Guha, Shri Arun Chandra (Santipur).
 Gupta, Shri Badshah (Mainpuri Distt.
 —East).
 Gupta, Shri Ram Kishan (Mohinder-
 garh).
 Gupta, Shri Sadhan Chandra (Cal-
 cutta—South-East).
 Gurupadaswamy, Shri M. S. (Mysore).

H

- Hansda, Shri Benjamin (Purnea cum
 Santal Parganas—Reserved—Sch.
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 Hari Mohan, Dr. (Manbhum North—
 Reserved—Sch. Castes).
 Hasda, Shri Subhodh (Midnapore-Jhar-
 gram—Reserved—Sch. Tribes).
 Hazarika, Shri Jogendra Nath (Dibru-
 garh).
 Heda, Shri H. C. (Nizamabad).
 Hembrom, Shri Lal (Santal Parganas
 cum Hazaribagh—Reserved—Sch.
 Tribes).
 Hem Raj, Shri (Kangra).
 Hukum Singh, Sardar (Kapurthala-
 Bhatinda).
 Hyder Husein, Chaudhri (Gonda Distt.
 —North).

I

- Ibrahim, Shri A. (Ranchi North-
 East).
 Iqbal Singh Sardar (Fazilka-Sirsa).
 Islamuddin, Shri Muhammad (Purnea
 —North-East).
 Iyyunni, Shri C. R. (Trichur).

J

- Jagjivan Ram, Shri (Shahabad South
 —Reserved—Sch. Castes).
 Jain, Shri Ajit Prasad (Saharanpur
 Distt.—West cum Muzaffarnagar
 Distt.—North).

J—contd.

- Jain, Shri Nemi Saran (Bijnor Distt.
 —South).
 Jaipal Singh, Shri (Ranchi West—
 Reserved—Sch. Tribes).
 Jaisoorya, Dr. N. M. (Medak).
 Jajwara, Shri Ramraj (Santal
 Parganas cum Hazaribagh).
 Jangde, Shri Resham Lal (Bilaspur—
 Reserved—Sch. Castes).
 Jatav-vir, Dr. Manik Chand (Bharat-
 pur-Sawai Madhopur—Reserved—
 Sch. Castes).
 Jayaraman, Shri A. (Tindivanam—
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 Jayashri, Shrimati (Bombay—Subur-
 ban).
 Jena, Shri Kanhu Charan (Balasore—
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 Jena, Shri Lakshmidhar, Jajpur-
 Keonjhar—Reserved—Sch. Castes).
 Jena, Shri Niranjan (Dhenkanal-
 West Cuttack — Reserved — Sch.
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 Jethan, Shri Kherwar (Palamau cum
 Hazaribagh cum Ranchi—Reserved
 —Sch. Tribes).
 Jhunjhunwala, Shri Banarsi Prasad
 (Bhagalpur Central).
 Jogendra Singh, Sardar (Bahraich
 Distt.—West).
 Joshi, Shri Jethalal Harikrishna
 (Madhya Saurashtra).
 Joshi, Shri Krishnacharya (Yadgir).
 Joshi, Shri Liladhar (Shajapur-Raj-
 garh).
 Joshi, Shri Moreshwar Dinkar (Ratna-
 giri South).
 Joshi, Shri Nandlal (Indore).
 Joshi Shrimati Subhadra (Karnal).
 Jwala Prashad, Shri (Ajmer North).

K

- Kachiroyar, Shri N. D. Govindaswami
 (Cuddalore).
 Kairolkar, Shri Narayan Sadoba
 (Bombay City—North—Reserved—
 Sch. Castes).

K—contd.**K—contd.**

- Kakkan, Shri P. (Madurai—Reserved—Sch. Castes).
- Kale, Shrimati Anasuyabai (Nagpur).
- Kamal Singh, Shri (Shahabad—North-West).
- Kamath, Shri Hari Vishnu (Hoshangabad).
- Kamble, Dr. Devrao Namdevrao (Nanded—Reserved—Sch. Castes).
- Kandasamy, Shri S. K. Babie (Tiruchengode).
- Kanungo, Shri Nityanand (Kendrapara).
- Karmarkar, Shri D. P. (Dharwar North).
- Karni Singhji, His Highness Maharaja Sri Bahadur of Bikaner (Bikaner-Churu).
- Kasliwal, Shri Nemi Chandra (Kotah-Jhalawar).
- Katham, Shri Birendranath (North Bengal—Reserved—Sch. Tribes).
- Katju, Dr. Kailas Nath (Mandsaur).
- Kayal, Shri Paresh Nath (Basirhat—Reserved—Sch. Castes).
- Kazmi, Shri Syed Mohammad Ahmad (Sultanpur Distt.—North cum Faizabad Distt.—South-West).
- Kelappan, Shri K. (Ponnani).
- Keshavaiengar, Shri N. (Bangalore North).
- Keskar, Dr. B. V. (Sultanpur Distt.—South).
- Khan, Shri Sadath Ali (Ibrahimpatnam).
- Khardekar, Shri B. H. (Kolhapur cum Satara).
- Khare, Dr. N. B. (Gwalior).
- Khedkar, Shri Gopalrao Bajirao (Buldana-Akola).
- Khongmen, Shrimati B. (Autonomous Distts.—Reserved—Sch. Tribes).
- Khuda Baksh, Shri Muhammed (Murshidabad).
- Kirolikar, Shri Wasudeo Shridhar (Durg).

- Kolay, Shri Jagannath*(Bankura).
- Kottukappaly, Shri George Thomas (Meenachil).
- Kripalani, Acharya J. B. (Bhagalpur cum Purnea).
- Kripalani, Shrimati Sucheta (New Delhi).
- Krishna, Shri M. R. Karimnagar—Reserved—Sch. Castes).
- Krishna Chandra, Shri (Mathura Distt.—West).
- Krishnamachari, Shri T. T. (Madras).
- Krishnappa, Shri M. V. (Kolar).
- Krishnaswami, Dr. A. (Kancheepuram).
- Kureel, Shri Baij Nath (Pratapgarh Distt.—West cum Rae Bareli Distt.—East—Reserved—Sch. Castes).
- Kureel, Shri Piare Lal (Banda Distt. cum Fatehpur Distt.—Reserved—Sch. Castes).

L

- Lakshmayya, Shri Paidi (Anantapur).
- Lal Singh Sardar (Ferozepur-Ludhiana).
- Lallanji, Shri (Faizabad Distt.—North-West).
- Laskar, Shri Nibaran Chandra Cachar-Lushai Hills—Reserved—Sch. Castes).
- Lingam, Shri N. M. (Coimbatore).
- Lotan Ram, Shri (Jalaun Distt. cum Etawah Distt.—West cum Jhansi Distt.—North—Reserved—Sch. Castes).

M

- Madiah Gowda, Shri (Bangalore South).
- Mahapatra, Shri Sibnarayan Singh (Sundargarh—Reserved—Sch. Tribes).
- Mahatta, Shri Bhajahari (Manbhum South cum Dhalbhum).
- Madhodaya, Shri Vaijanath (Nimar).
- Majhi, Shri Chaitan Manbhum—South cum Dhalbhum—Reserved—Sch. Tribes).

M—contd.

- Majhi, Shri Ram Chandra (Mayurbhanj—Reserved—Sch. Tribes).
- Majithia, Sardar Surjit Singh (Taran Taran).
- Malaviya, Shri Keshava Deva (Gonda Distt.—East *cum* Basti Distt.—West).
- Malliah, Shri U. Srinivasa (South Kanara—North).
- Malvia, Shri Bhagu-Nandu (Shajapur-Rajgarh—Reserved—Sch. Castes).
- Malviya, Pandit Chatur Narain (Raisen).
- Malviya, Shri Motilal (Chhatarpur-Datia - Tikamgarh—Reserved—Sch. Castes).
- Mandal, Dr. Pashupati (Bankura—Reserved—Sch. Castes).
- Mascarene, Kumari Annie (Trivandrum).
- Masuodi, Maulana Mohammad Saeed (Jammu and Kashmir).
- Masuriya Din, Shri (Allahabad Distt.—East *cum* Jaunpur Distt.—West—Reserved—Sch. Castes).
- Mathew, Shri C. P. (Kottayam).
- Mathuram, Dr. Edward Paul (Tiruchirapalli).
- Matthen, Shri C. P. (Thiruvellah).
- Mavalankar, Shri G. V. (Ahmedabad).
- Maydeo, Shrimati Indira A. (Poona South).
- Mehta, Shri Asoka (Bhandara).
- Mehta, Shri Balvantray Gopaljee (Gohilwad).
- Mehta, Shri Balwant Sinha (Udaipur).
- Mehta, Shri Jaswantraj (Jodhpur).
- Menon Shri K. A. Damodara (Kozhikode).
- Minimata, Shrimati (Bilaspur-Durg Raipur—Reserved—Sch. Castes).
- Mishra, Pandit Suresh Chandra (Monghyr—North-East).
- Mishra, Shri Bibhuti (Saran *cum* Champaran).
- Mishra, Shri Lalit Narayan (Darbhanga *cum* Bhagalpur):

M—contd.

- Mishra, Shri Lokenath (Puri).
- Mishra, Shri Mathura Prasad (Monghyr—North-West).
- Mishra, Shri Shyam Nandan Darbhanga—North).
- Misra, Pandit Lingaraj (Khurda).
- Misra, Shri Bhupendra Nath (Bilaspur-Durg-Raipur).
- Misra, Shri Raghubar Dayal (Bulandshahr Distt.).
- Misra, Shri Sarju Prasad (Deoria Distt.—South).
- Missir, Shri Vijineshwar (Gaya North).
- Mohd. Akbar, Sofi (Jammu and Kashmir).
- Mohiuddin, Shri Ahmed (Hyderabad City).
- Morarka, Shri Radheshyam Ramkumar (Ganganagar-Jhunjhunu).
- More, Shri K. L. (Kolhapur *cum* Satara—Reserved—Sch. Castes).
- More, Shri Shankar Shantaram (Sholapur).
- Muchaki Kosa, Shri (Bastar—Reserved—Sch. Tribes).
- Mudaliar, Shri C. Ramaswamy (Kumbakonam).
- Muhammed Shaffee, Chaudhuri (Jammu and Kashmir).
- Mukerjee, Shri Hirendra Nath (Calcutta—North-East).
- Mukne, Shri Y. M. (Thana—Reserved—Sch. Tribes).
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- Muniswamy, Shri V. (Tindivanam).
- Murli Manohar, Shri (Ballia Distt.—East).
- Murthy, Shri B. S. (Eluru).
- Musafir, Giani Gurmukh Singh (Amritsar).
- Mushar, Shri Kirai (Bhagalpur *cum* Purnea—Reserved—Sch. Castes).
- Muthukrishnan, Shri M. (Vellore—Reserved—Sch. Castes).

N

- Naidu, Shri Nalla Reddi (Rajahmundry).
 Nair, Shri C. Krishnan (Outer Delhi).
 Nair, Shri N. Sreekantan (Quilon *cum* Mavelikkara).
 Nambiar, Shri K. Ananda (Mayuram).
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 Nanda, Shri Guljarilal (Sabarkantha).
 Narasimham, Shri S. V. L. (Guntur).
 Narasimhan, Shri C. R. (Krishnagiri).
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 Natarajan, Shri S. S. (Srivilliputhur).
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 Nathwani, Shri Narendra P. (Sorath).
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 Nevatia, Shri R. P. (Shahjahanpur Distt.—North *cum* Kheri—East).
 Nijalingappa, Shri S. (Chitaldrug).

P

- Palchoudhury, Shrimati Ila (Nabadwip).
 Pande, Shri Badri Datt (Almora Distt.—North-East).
 Pande, Shri C. D. (Naini Tal Distt. *cum* Almora Distt.—South-West *cum* Bareilly Distt.—North).
 Pandey, Dr. Natabar (Sambalpur).
 Pannalal, Shri (Faizabad Distt.—North-West—Reserved—Sch. Castes).

P—contd.

- Pant, Shri Devi Datt (Almora Distt.—North-East).
 Paragi Lal, Chaudhari (Sitapur Distt. *cum* Kheri Distt.—West—Reserved Sch. Castes).
 Paranjpe, Shri R. G. (Bhir).
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 Pillai, Shri P. T. Thanu (Tirunelveli).
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R

- Rachiah, Shri N. (Mysore—Reserved—Sch. Castes).
 Radha Raman, Shri (Delhi City).
 Raghavachari, Shri K. S. (Penukonda).
 Raghavaiah, Shri Pisupati Venkata (Ongole).

R—contd.**R—contd.**

Raghubir Sahai, Shri (Etah Distt.—North-East *cum* Budaun Distt.—East).

Raghubir Singh, Chaudhary (Agra Distt.—East).

Raghunath Singh, Shri (Banaras Distt.—Central).

Raghuramiah, Shri Kotha (Tenali).

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Ramasami, Shri M. D. (Arruppukottai).

Ramasashaiah, Shri N. (Paravathipuram).

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Ram Shankar Lal, Shri (Basti Distt.—Central-East *cum* Gorakhpur Distt.—West).

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Richardson, Bishop John (Nominated—Andaman and Nicobar Islands).

Rishang Keishing, Shri (Outer Manipur—Reserved—Sch. Tribes).

Roy, Dr. Satyaban (Uluberia).

Roy, Shri Bishwa Nath (Deoria Distt.—West).

Rup Narain, Shri (Mirzapur Distt. *cum* Banaras Distt.—West—Reserved—Sch. Castes).

S

Saha, Shri Meghnad Calcutta—North-West).

Sahaya, Shri Syamnandan (Muzaffarpur Central).

S—contd.

S—contd.

- Sahu, Shri Bhagabat (Balasore).
- Sahu, Shri Rameshwar (Muzaffarpur
cum Darbhanga—Reserved—Sch.
Castes).
- Saigal, Sardar Amar Singh (Bilaspur).
- Saksena, Shri Mohanlal (Lucknow
Distt. *cum* Bara Banki Distt.)
- Saksena, Shri Shibbanlal [Gorakhpur
Distt. (North)].
- Samanta, Shri Satis Chandra
(Tamluk).
- Sangana, Shri T. (Rayagada-Phul-
bani—Reserved—Sch. Tribes).
- Sankarapandian, Shri M. (Sankara-
nayinarkovil).
- Sarmah, Shri Debeswar (Golaghat-
Jorhat).
- Satish Chandra, Shri (Bareilly Distt.
South).
- Satyawadi, Dr. Virendra Kumar
(Karnal—Reserved—Sch. Castes).
- Sen, Shri Phani Gopal (Purnea
Central).
- Sen, Shri Raj Chandra (Kotah-
Bundi).
- Sen, Shrimati Sushama (Bhagalpur
South).
- Sewal, Shri A. R. (Chamba-Sirmur).
- Shah, Her Highness Rajmata
Kamalendu Mati (Garhwal Distt.—
West *cum* Tehri Garhwal Distt.
cum Bijnor Distt.—North).
- Shah, Shri Chimanlal Chakubhai
(Gohilwad-Sorath).
- Shah, Shri Raichand Bhai N. (Chhind-
wara).
- Shahnawaz Khan, Shri (Meerut
Distt.—North-East).
- Shakuntala Nayar, Shrimati (Gonda
Distt.—West).
- Sharma, Pandit Balkrishna (Kanpur
Distt.—South *cum* Etawah Distt.—
East).
- Sharma, Pandit Krishna Chandra
(Meerut Distt.—South).
- Sharma, Shri Diwan Chand (Hoshiar-
pur).
- Sharma, Shri Khushi Ram (Meerut
Distt.—West).
- Sharma, Shri Nand Lal (Sikar).
- Sharma, Shri Radha Charan (Morena-
Bhind).
- Shastri, Shri Algu Rai (Azamgarh
Distt.—East *cum* Ballia Distt.—
West).
- Shastri, Shri Bhagwan Dutt (Shahdol-
Sidhi).
- Shastri, Shri Raja Ram [Kanpur Distt.
(Central)].
- Shivananjappa, Shri M. K. (Mandya).
- Shobha Ram, Shri (Alwar).
- Shreeman Narayan, Shri (Wardha).
- Shukla, Pandit Bhagwaticharan (Durg-
Bastar).
- Siddananjappa, Shri H. (Hassan
Chikmagalur).
- Singh, Shri C. Sharan (Surguja-
Raigarh).
- Singh, Shri Digvijaya Narain (Mu-
zaffarpur—North-East).
- Singh, Shri Dinesh Pratap [Bahraich
Distt. (East)].
- Singh, Shri Girraj Saran (Bharatpur-
Sawai Madhopur).
- Singh, Shri Har Prasad (Ghazipur
Distt.—West).
- Singh, Shri L. Jogeswar (Inner Mani-
pur).
- Singh, Shri Mahendra Nath (Saran
Central).
- Singh, Shri Ram Nagina (Ghazipur
Distt.—East *cum* Ballia Distt.—
South-West).
- Singh, Shri Tribhuan Narayan (Bana-
ras Distt.—East).
- Singhal, Shri Shri Chand (Aligarh
Distt.).
- Sinha, Dr. Satyanarain (Saran East).
- Sinha, Shri Anirudha (Darbhanga
East).
- Sinha, Shri Awadeshwar Prasad
(Muzaffarpur East).
- Sinha, Shri Banarsi Prasad (Monghyr
Sadr *cum* Jamui).

S—contd.

- Sinha, Shri Gajendra Prasad (Palamau cum Hazaribagh cum Ranchi).
- Sinha, Shri Jhulan (Saran North).
- Sinha, Shri Kailash Pati (Patna Central).
- Sinha, Shri Nageshwar Prasad (Hazaribagh East).
- Sinha, Shri S. (Pataliputra).
- Sinha, Shri Satya Narayan (Samastipur East).
- Sinha, Shri Satyendra Narayan (Gaya West).
- Sinha, Shrimati Tarkeshwari (Patna East).
- Sinha, Thakur Jugal Kishore (Muzaffarpur—North-West).
- Sinhasan Singh, Shri (Gorakhpur Distt.—South).
- Siva, Dr. M. V. Gangadhara (Chittoor—Reserved—Sch. Castes).
- Snatak, Shri Nardeo (Aligarh Distt.—Reserved—Sch. Castes).
- Sodhia, Shri Khub Chand (Sagar).
- Somana, Shri N. (Coorg).
- Somani, Shri G. D. (Nagaur-Pali).
- Subrahmanyam, Shri Kandala (Vizianagaram).
- Subrahmanyam, Shri Tekur (Bellary).
- Subramania Chettiar, Shri (Dharmapuri).
- Sundaram, Dr. Lanka (Visakhapatnam).
- Sunder Lall, Shri (Saharanpur Distt. West cum Muzaffarnagar Distt.—North—Reserved—Sch. Castes).
- Suresh Chandra, Dr. (Aurangabad).
- Suriya Prashad, Shri (Morena-Bhind—Reserved—Sch. Castes).
- Swami, Shri Sivamurthi (Kishtagi).
- Swaminadhan, Shrimati Ammu (Dindigul).
- Syed Mahmud, Dr. (Champaran East).

T

- Tandon, Shri Purushottamdas [Allahabad Distt. (West)].
- Tek Chand, Shri (Ambala-Simla).
- Telkikar, Shri Shankar Rao (Nanded).
- Tewari, Sardar Raj Bhanu Singh (Rewa).
- Thimmaiah, Shri Dodda (Kolar-Reserved—Sch. Castes).
- Thirani, Shri G. D. (Bargarh).
- Thomas, Shri A. M. (Ernakulam).
- Thomas, Shri A. V. (Srivaikuntam).
- Tivary, Shri Venkatesh Narayan (Kanpur Distt.—North cum Farrukhabad Distt.—South).
- Tiwari, Pandit B. L. (Nimar).
- Tiwari, Shri Ram Sahai (Chhatarpur-Datia-Tikamgarh).
- Tiwary, Pandit Dwarka Nath (Saran South).
- Tripathi, Shri Hira Vallabh (Muzaffarnagar Distt.—South).
- Tripathi, Shri Kamakhya Prasad (Darrang).
- Tripathi, Shri Vishwambhar Dayal (Unnao Distt. cum Rae Bareli Distt.—West cum Hardoi Distt.—South-East).
- Trivedi, Shri Umashanker Muljibhat (Chittoor).
- Tulsidas Kilachand, Shri (Mehsana West).
- Tyagi, Shri Mahavir (Dehra Dun Distt. cum Bijnor Distt.—North-West cum Saharanpur Distt.—West).

U

- Uikey, Shri M. G. (Mandla-Jabalpur—South—Reserved—Sch. Tribes).
- Upadhyay, Pandit Munishwar Dutt (Pratapgarh Distt.—East).
- Upadhyay, Shri Shiva Dayal (Banda Distt. cum Fatehpur Distt.).
- Upadhyaya, Shri Shiva Datt (Satna).

V

- Vaishnav Shri Hanamantrao
Ganeshrao (Ambad).
- Vaishya, Shri Muldas Bhuderdas
(Ahmedabad—Reserved—Sch. Cas-
tes).
- Vallatharas, Shri K. M. (Pudukkot-
tai).
- Varma, Shri B. B. (Champaran
North).
- Varma, Shri Manik Lal (Tonk).
- Veeraswamy, Shri V. (Mayuram—
Reserved—Sch. Castes).
- Velayudhan, Shri R. (Quilon *cum*
Mavelikkara—Reserved—Sch. Cas-
tes).
- Venkataraman, Shri R. (Tanjore).
- Verma, Shri Bulaki Ram (Hardoi
Distt.—North-West *cum* Farrukha-
bad Distt.—East *cum* Shahjahanpur
Distt.—South—Reserved—Sch. Cas-
tes).

V—contd.

- Verma, Shri Ramji (Deoria Distt.-
East).
- Vidyalankar, Shri Amarnath (Jullun-
dur).
- Vishwanath Prasad, Shri (Azamgarh
Distt.—West—Reserved—Sch. Cas-
tes).
- Vyas, Shri Radhelal (Ujjain).

W

- Waghmare, Shri Narayan Rao
(Parbhani).
- Wilson, Shri J. N. (Mirzapur Distt.
cum Banaras Distt.—West).
- Wodeyar, Shri K. G. (Shimoga).

Z

- Zaidi, Col. B. H. (Hardoi Distt.—
North-West *cum* Farrukhabad Distt.
—East *cum* Shahjahanpur Distt.
—South).

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Shri Satya Narayan Sinha (*Chairman*).
 Shri Bhagwat Jha 'Azad'.
 Shri U. Srinivasa Malliah.
 Shri Diwan Chand Sharma.

Joint Committee on the Salaries and Allowances of Members of Parliament—contd.

Lok Sabha—contd.

Shri Jagannath Kolay.
 Shri Govind Hari Deshpande.
 Shri Nemi Chandra Kasliwal.
 Shri N. C. Chatterjee.
 Shri P. T. Punnoose.
 Shri Asoka Mehta.

Rajya Sabha

Begum Aizaz Rasul.
 Shri H. C. Dasappa.
 Shri D. Narayan.
 Shri H. C. Mathur.
 Shri R. P. N. Sinha.

Library Committee

Lok Sabha

Shri M. Ananthasayanam Ayyangar (*Chairman*).
 Shrimati Sucheta Kripalani.
 Shri M. L. Dwivedi.
 Shri Uma Charan Patnaik.
 Shri M. D. Joshi.
 Shri Hirendra Nath Mukerjee.
 Shri V. N. Tivary.

Rajya Sabha

Shri V. K. Dhage.
 Prof. R. D. Sinha Dinkar.
 Dr. Shrimati Seeta Permanand.

Public Accounts Committee

Lok Sabha

Shri V. B. Gandhi (*Chairman*).
 Shri U. Srinivasa Malliah.
 Shri Kamal Kumar Basu.
 Shri Ramananda Das.
 Shri Awadheshwar Prasad Sinha.
 Shrimati Ammu Swaminadhan.
 Shri S. V. Ramaswamy.
 Shri K. G. Deshmukh.
 Shri Balwant Sinha Mehta.
 Shri C. D. Pande.
 Shri Diwan Chand Sharma.
 Shri Y. Gadilingana Gowd.
 Shri Uma Charan Patnaik.
 Shri V. Boovaraghasamy.
 Dr. Indubhai B. Amin.

Public Accounts Committee—contd.

Rajya Sabha

Shrimati Violet Alva.
Diwan Chaman Lall.
Shri Ram Prasad Tamta.
Shri P. S. Rajagopal Naidu.
Shri Mohammad Valiulla.
Shri V. K. Dhage.
Shri B. C. Ghose.

Rules Committee

Shri G. V. Mavalankar (*Chairman*).
Shri M. Ananthasayanam Ayyangar.
Pandit Thakurdas Bhargava.

Rules Committee—contd.

Shri Satya Narayan Sinha.
Shri N. Keshavaiengar.
Shri Shivram Rango Rane.
Shri Ghamandi Lal Bansal.
Shri Khushi Ram Sharma.
Shri Kotha Raghuramaiah.
Shri Satis Chandra Samanta.
Dr. N. M. Jaisoorya.
Shri N. C. Chatterjee.
Shri Bhawani Singh.
Shri Kamal Kumar Basu.
Shri K. S. Raghavachari.

GOVERNMENT OF INDIA

Members of the Cabinet

- Prime Minister and Minister of External Affairs and also incharge of the Department of Atomic Energy—Shri Jawaharlal Nehru.
- Minister of Education and Natural Resources and Scientific Research—Maulana Abul Kalam Azad.
- Minister of Home Affairs—Shri Govind Ballabh Pant.
- Minister of Communications—Shri Jagjivan Ram.
- Minister of Health—Rajkumari Amrit Kaur.
- Minister of Finance—Shri C. D. Deshmukh.
- Minister of Planning and Irrigation and Power—Shri Gulzarilal Nanda.
- Minister of Defence—Dr. Kailash Nath Katju.
- Minister of Commerce and Industry and Iron and Steel—Shri T. T. Krishnamachari.
- Minister of Law and Minority Affairs—Shri C. C. Biswas.
- Minister of Railways and Transport—Shri Lal Bahadur Shastri.
- Minister of Works Housing and Supply—Sardar Swaran Singh.
- Minister of Production—Shri K. C. Reddy.
- Minister of Food and Agriculture—Shri Ajit Prasad Jain.
- Minister of Labour—Shri Khandubhai Desai.
- Minister without Portfolio—Shri V. K. Krishna Menon.

Ministers of Cabinet Rank (But not Members of the Cabinet).

- Minister of Parliamentary Affairs—Shri Satya Narayan Sinha.
- Minister of Defence Organisation—Shri Mahavir Tyagi.
- Minister of Information and Broadcasting—Dr. B. V. Keskar.

Ministers of Cabinet Rank (But not Members of the Cabinet)—contd.

- Minister of Commerce—Shri D. P. Kar-markar.
- Minister of Agriculture—Dr. Panjabrao S. Deshmukh.
- Minister in the Ministry of External Affairs—Dr. Syed Mahmud.
- Minister of Legal Affairs—Shri Hari Vinayak Pataskar.
- Minister of Natural Resources—Shri K. D. Malaviya.
- Minister of Revenue and Civil Expenditure—Shri M. C. Shah.
- Minister of Revenue and Defence Expenditure—Shri Arun Chandra Guha.
- Minister of Rehabilitation—Shri Mehr Chand Khanna.
- Minister of Industries—Shri Nityanand Kanungo.
- Minister in the Ministry of Communications—Shri Raj Bahadur.
- Minister in the Ministry of Home Affairs—Shri B. N. Datar.

Deputy Ministers

- Deputy Minister of Defence—Sardar S. S. Majithia.
- Deputy Minister of Labour—Shri Abid Ali.
- Deputy Minister of Rehabilitation—Shri J. K. Bhonsle.
- Deputy Minister of Railways and Transport—Shri O. V. Alagesan.
- Deputy Minister of Health—Shrimati M. Chandrasekhar.
- Deputy Minister of External Affairs—Shri Anil Kumar Chanda.
- Deputy Minister of Food and Agriculture—Shri M. V. Krishnappa.
- Deputy Minister of Irrigation and Power—Shri Jaisukhlal Hathi.
- Deputy Minister of Production—Shri Satis Chandra.

Deputy Ministers—contd.

- Deputy Minister of Planning—Shri Shyam Nandan Mishra.
Deputy Minister of Education—Dr. K. L. Shrimali.
Deputy Minister of Finance—Shri Bali Ram Bhagat.

Parliamentary Secretaries

- Parliamentary Secretary to the Minister of External Affairs—Shrimati Lakshmi N. Menon.
Parliamentary Secretary to the Minister of Railways and Transport—Shri Shahnawaz Khan.

Parliamentary Secretaries—contd.

- Parliamentary Secretary to the Minister of External Affairs—Shri Jogendra Nath Hazarika.
Parliamentary Secretary to the Minister of Production—Shri Rajaram Giridharilal Dubey.
Parliamentary Secretary to the Minister of External Affairs—Shri Sadath Ali Khan.
Parliamentary Secretary to the Minister of Information and Broadcasting—Shri G. Rajagopalan.
Parliamentary Secretary to the Minister of Education—Dr. Mono Mohon Das.

Vol. I] First day of the Twelfth Session of First Parliament of India [No. 1.

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LOK SABHA

Wednesday, 15th February 1956.

The Lok Sabha met at Ten Minutes Past Twelve of the Clock.

[MR. DEPUTY-SPEAKER SHRI M. A. AYYANGAR in the Chair]

QUESTIONS AND ANSWERS

(No Questions: Part I not published)

PRESIDENT'S ADDRESS

Secretary: Sir, I beg to lay on the Table a copy of the President's Address to both Houses of Parliament assembled together on the 15th February, 1956.

President's Address

राष्ट्रपति : संसद् के सदस्यगण, संसद के इस नये सत्र के समय एक बार फिर आप का स्वागत करते हुए मुझे खुशी हो रही है। घरेलू और अन्तर्राष्ट्रीय, दोनों मामलों की दृष्टि से गत वर्ष हमारे लिये सतत प्रयत्न और सफलता का रहा है। भारतीय जनता और संसद् सकारण विगत वर्ष के प्रयत्नों और सफलताओं को संतोष तथा सतर्क भाषा के साथ देख सकते हैं। फिर भी, बाहरी जगत में और देश में कुछ ऐसी घटनाएं अवश्य घटी हैं जिन से हमारा शक्ति हो जाना स्वाभाविक है। इन घटनाओं का हमें साहस, धैर्य तथा पूर्ण प्रयत्न के साथ सामना करना चाहिये। साथ ही ये इस बात की चेतावनी भी देती हैं कि हमें न तो निराश होना चाहिये और न पूर्ण संतोष मान लेना चाहिये।

विदेशों से हमारे सम्बन्ध बराबर मंत्रीपूर्ण बने हैं। गत वर्ष में बहुत से देशों के साथ हमारे सहयोग और सद्भावना में वृद्धि हुई है और इस दिशा में हम जो कुछ भी करने का प्रयास कर

रहे हैं, विदेशी राष्ट्र अब उस का अधिक आदर करने लगे हैं। बहुत से देशों से इस वर्ष हमारे देश में सम्मानित प्रतिथि आये, जिन में राष्ट्रों के अधिपति, प्रधान मंत्री और विदेश मंत्री शामिल हैं। हम ने इन महानुभावों का सहर्ष स्वागत किया। हमारे प्रधान मंत्री ने सरकारी रूप से सोवियत संघ, चैकोस्लवैकिया, पोलैंड, आस्ट्रिया, युगोस्लाविया, इटली और मिश्र की सद्भावना-यात्रा की।

स्वर्गीय महामहिम महाराजाधिराज त्रिभुवन वीर विक्रम शाह, नेपाल नरेश की मृत्यु से हमें भारी वेदना हुई। उन के निधन से हमारा देश एक सच्चे मित्र और नेपाल एक प्रबुद्ध साहसी नरेश से वंचित हो गया है। हाल ही में महाराजाधिराज महेन्द्र वीर विक्रम शाह तथा महिष्मती सम्राज्ञी के इस देश में आगमन से भारत और नेपाल के लोगों के मंत्रीपूर्ण सम्बन्ध और भी अधिक दृढ़ हो गये हैं। मैं यह कामना करता हूँ कि महामहिम का राज्यकाल उन्नति तथा संपन्नता का सूचक हो।

भारत तथा पश्चिमी पाकिस्तान के बीच रेलमार्ग खोलने और भारत तथा पाकिस्तान के मध्य पार-यत्र सम्बन्धी नियमों को अधिक ढीला करने के लिये पाकिस्तान के साथ हमारी बातचीत सफल रही है। नहर के पानी के सम्बन्ध में झगड़ों का निपटारा करने के लिये बातचीत अभी भी जारी है। स्थानान्तरित लोगों की चलासम्पत्ति के सम्बन्ध में समझौता हो चुका है।

[श्री राष्ट्रपति]

पूर्वी पाकिस्तान से लोगों की निकासी और उन का भारत में आगमन हाल में बहुत बढ़ गया है, जिस से हमें चिन्ता होती है। यह एक बहुत बड़ी मानवीय समस्या है जिस का असंख्य लोगों पर दुःखद प्रभाव पड़ता है। पश्चिमी बंगाल राज्य पर आगे ही अत्यधिक भार है, अब उसे और भी अधिक भार वहन करना पड़ रहा है। मेरी सरकार बराबर आशा करती रहेगी कि पाकिस्तान की सरकार उन कारणों को दूर करने के लिये यथोचित कार्यवाही करेगी जिन के कारण यह निकासी हो रही है।

मेरी सरकार को दुःख है कि भारत में पुर्तगाली बस्तियों की समस्या को सुलझाने के लिये हमारे शान्तिपूर्ण सुझावों के बावजूद, पुर्तगाल सरकार की ओर से कोई संतोषजनक कार्यवाही नहीं की गई और वह सरकार दमन और आतंक की उपनिवेशवादी नीति का बराबर आश्रय ले रही है। मेरी सरकार को इस बात का बहुत क्षोभ है कि संयुक्त राष्ट्र अमेरिका के सचिव इस सम्बन्ध में बोलते हुए पुर्तगाली बस्तियों को पुर्तगाल के प्रान्त कहा जिस से इस बात का भ्रम होता है कि मानों वे बस्तियां पुर्तगाल देश का एक अंग हों।

एशिया और अफ्रीका के देशों का जो सम्मेलन बान्डुंग में हुआ था, जिस में २९ राष्ट्रों ने भाग लिया, उस का स्वागत न केवल एशिया में एक महान घटना के रूप में किया गया बल्कि उसे संसार की एक महत्वपूर्ण घटना माना गया है। बान्डुंग में जो ऐतिहासिक महत्व की घोषणा हुई और जिस की ओर विश्व का काफी ध्यान गया है, उस के अनुसार सम्मेलन में भाग लेने वाले सभी देशों पर यह दायित्व आता है कि वे सभी समस्याओं को सुलझाने के लिए और विश्व में शान्ति और पारस्परिक सहयोग को बढ़ाने के लिये शान्तिपूर्ण दृष्टिकोण और नीति को अपनावें।

मेरी सरकार को आशा है कि अफ्रीका में गोल्ड कोस्ट में शीघ्र ही स्वाधीनता और स्वशासन की स्थापना हो सकेगी और वह देश राष्ट्रमंडल तथा संयुक्त राष्ट्र में अन्य देशों के साथ बराबर का हिस्सेदार हो सकेगा। पश्चिमी अफ्रीका के अन्य भागों में भी कुछ कुछ इसी प्रकार की घटनाएं घट रही हैं और मेरी सरकार को आशा है कि उन्नति की इस प्रवृत्ति को समुचित प्रोत्साहन मिलेगा और गोल्ड कोस्ट का उदाहरण अफ्रीका के उन भूभागों को भी प्रभावित करेगा जो आजकल औपनिवेशिक शासन के अन्तर्गत हैं। मलाया में भी इसी प्रकार की प्रगति का हम स्वागत करते हैं।

हम स्वाधीन तथा स्वतन्त्र गणतन्त्र के रूप में सूडान का स्वागत करते हैं और इस प्रक्रिया में मिश्र तथा ब्रिटेन ने जो महत्वपूर्ण तथा ऐतिहासिक योगदान दिया है उस की प्रशंसा करते हैं। मेरी सरकार ने सूडान गणराज्य के साथ अन्तरराजनैतिक सम्बन्ध स्थापित कर लिये हैं। मिश्र के साथ भी हम ने मैत्री की संधि की है।

मेरी सरकार ने उन सभी राष्ट्रों के साथ सहानुभूति प्रकट की है जो औपनिवेशिक शासन के बंगुल से निकल स्वतन्त्र होने का यत्न कर रहे हैं। उन में विशेष रूप से ट्यूनीसिया, अल्जीरिया और मोरोक्को की जनता शामिल है।

मेरी सरकार का यह दृढ़ विश्वास है कि शान्तिपूर्ण बातचीत और आपसी समझौते से ही इन समस्याओं को सफलतापूर्वक और उचित ढंग से सुलझाया जा सकता है।

संयुक्त राष्ट्र का हाल का सत्र इस बात के लिए महत्वपूर्ण रहा है कि सदस्यता के आधार को अधिक व्यापक करने के संबंध में जो अडचनें थीं वे दूर हो गईं और इस बार सोलह नये राष्ट्र सदस्य के तौर पर स्वीकार किये गये हैं।

हमें इस बात की विशेष खुशी है कि दूसरे देशों के साथ हमारे निकट पड़ोसी, नेपाल और लंका तथा कम्बोडिया, लाओस, लीबिया और जोर्डन भी इन राष्ट्रों में शामिल हैं। हमें इस बात का बहुत दुख है कि जापान और मंगोलिया संयुक्त राष्ट्र की सदस्यता के लिये अभी भी उम्मीदवार ही हैं। इस समस्या को सुलझाने का मेरी सरकार भरसक प्रयत्न करेगी और निकट भविष्य में सूडान के प्रवेश की भी उत्सुकतापूर्वक प्रतीक्षा कर रही है।

मेरी सरकार को इस बात का दुख है कि संयुक्त राष्ट्र अमेरिका तथा चीन के बीच मत-भेदों को दूर करने के लिये गत वर्ष जो प्रयत्न किये गये थे, और इस दिशा में जो प्रगति हुई थी, वह आगे नहीं बढ़ सकी है। आपसी बात-चीत के द्वारा समझौता न होने के जो संभाव्य दुष्परिणाम हैं, वे मेरी सरकार के लिए चिन्ता का विषय हैं। शान्तिपूर्ण बातचीत के लिए मेरी सरकार हर संभव प्रयत्न करेगी।

इन्डोचीन में अन्तर्राष्ट्रीय आयोग ने, कुछ दुर्घटनाओं के बावजूद, देख-रेख और नियन्त्रण के काम में उचित संतोषजनक प्रगति की है। जेनीवा में महान शक्तियों ने तथा इन्डोचीन से सम्बद्ध दूसरे पक्षों ने जिन राजनैतिक निपटारों को स्वीकार किया था, वियतनाम के प्रश्न को लेकर वे अब आपत्ति में हैं। लाओस के सम्बन्ध में भी भारी कठिनाइयों का सामना करना पड़ रहा है। आयोग द्वारा देख-रेख और नियन्त्रण के कार्य पर भी इस समस्या का प्रभाव पड़ा है। मेरी सरकार को आशा है कि सभी सम्बन्धित पक्ष जेनीवा, सम्मेलन के दोनों अध्यक्ष तथा अन्य राष्ट्र इस बात की पूरी कोशिश करेंगे कि न केवल युद्धबन्दी बनी रहे, बल्कि वास्तविक राजनैतिक समझौते का मार्ग प्रशस्त हो सके, जिस से कि उन देशों का भी कल्याण हो और एशिया की स्थिति अधिक स्थाई हो सके और संघर्ष का संकट, जिसकी सीमाएं सहज ही दृष्टिगोचर नहीं होतीं, टल सके।

संयुक्त राष्ट्र से चीन का बहिष्कार और उस के विरुद्ध व्यापार-सम्बन्धी प्रतिबन्ध, सुदूर-पूर्व में और साधारणतः एशिया में, अस्थायित्व तथा संघर्ष की ओर प्रेरित करते हैं। मेरी सरकार अन्य राष्ट्रों के सहयोग से, जो हम से सहमत हैं, संयुक्तराष्ट्र में तथा उस से बाहर इस स्थिति में सुधार करने की अधिक से अधिक चेष्टा करेगी जो स्थिति विश्व-शान्ति के लिए संभवतः गम्भीरतम संकट है।

सब मिलाकर, गत वर्ष संसार की स्थिति में, विभिन्न गति-विधियों तथा सम्मेलनों, विशेष रूप से चार सरकारों के अध्यक्षों के सम्मेलन, के फलस्वरूप, काफी सुधार हुआ है। मुझे खेद है कि यह प्रगति जारी नहीं रह सकी। और इस में इधर कुछ न्यूनता आई है। निःशस्त्रीकरण के सम्बन्ध में वास्तव में हम कुछ भी आगे नहीं बढ़ सके हैं और न ही शीत-युद्ध के भय से उत्पन्न तनाव को दूर कर सके हैं। हमारे देश के अन्य देशों के साथ बराबर मैत्रीपूर्ण सम्बन्ध बने रहे किन्तु, विश्वशान्ति की स्थिति में जो बिगाड़ हुआ है उस के कारण दुनिया के दूसरे भूभागों में भी शान्तिपूर्ण सम्बन्धों और पारस्परिक सहयोग की प्रगति पर बुरा प्रभाव पड़ा है।

शक्ति के संतुलन और आपसी सन्देह और भय पर आधारित सैनिक संधियों की नीति से विशेष रूप से पश्चिमी एशिया में, स्थिति बिगड़ी है, जिस के कारण अरब राष्ट्र दलों में बट गये हैं और पश्चिमी एशिया के राष्ट्र शस्त्रास्त्र जुटाने लगे हैं। इस के कारण अपनी सीमाओं के निकट हमें भी चिन्ता हुई है। बगदाद की संधि से भी हमें बहुत अधिक खेद हुआ है, जैसा हमें दक्षिण-पूर्व एशिया-मुरक्षा-संघ से हुआ था।

प्रथम पंचवर्षीय योजना की अवधि अब समाप्त होने को है और मेरी सरकार दूसरी पंचवर्षीय योजना तैयार करने में व्यस्त रही है।

[श्री राष्ट्रपति]

पहली योजना की सफलता से लोगों में विश्वास की भावना का उदय हुआ है और उस के परिणामस्वरूप हमारे राष्ट्र की अर्थ-व्यवस्था की उन्नति की नींव रखी जा चुकी है। पहली योजना के लक्ष्य से कई विषयों में हम आगे बढ़ गये हैं और राष्ट्रीय आय में १८ प्रतिशत की वृद्धि हुई है। औद्योगिक उत्पात्ति में ४३ प्रतिशत की और कृषि द्वारा उत्पादन में १५ प्रतिशत की वृद्धि हुई है। यह विशेष संतोष की बात है कि अन्न का उत्पादन २० प्रतिशत बढ़ गया है—और यह जब कि विध्वंसकारी बाढ़ ने उत्तर भारत और तूफान ने दक्षिण भारत में बड़ी बरबादी की। इन विपत्तियों के कारण क्षति की पूर्ति में सरकार ने और उस से भी अधिक लोगों ने जो काम किया है उस की सराहना करता हूँ।

हमारा ध्येय इस देश में समाजवाद के नमूने पर समाज की व्यवस्था करना है और विशेष रूप से उत्पादन को इस प्रकार बढ़ाना है कि देश शीघ्र से शीघ्र समुन्नत हो सके। लोगों के लिए अधिक रोजगार उपलब्ध करने का प्रश्न असाधारण महत्व का है। सार्वजनिक क्षेत्र के अधिक विस्तार पर, विशेषकर आधारभूत उद्योगों और मशीनों के निर्माण के उद्योग के विकास पर, अधिक जोर दिया गया है। हम ने तीन बड़े लोहे और इस्पात के कारखाने और भारी बिजली कलों के तैयार करने वाले कारखाने खोलने का निश्चय किया है। बड़े पैमाने पर देश के खनिज पदार्थों का पर्यवेक्षण किया जायेगा जिस से कि देश में निहित साधनों को उपयोग में लाया जा सके। लोगों को अधिक रोजगार दिलाने और कई प्रकार का उपभोग का सामान पैदा करने की दृष्टि से, उत्पादन की उन विधियों पर अधिक जोर दिया जायेगा जिन में अधिक से अधिक हाथ खप सकें। विशेषकर कुटीर और ग्रामोद्योगों पर भरोसा किया जायेगा। सामुदायिक योजना और राष्ट्रीय विस्तार सेवाओं

के फलस्वरूप देश के बहुत से देहातों में पहले ही क्रान्तिकारी परिवर्तन हो चुके हैं। ये योजनायें बराबर जारी रहेंगी और इन्हें अधिक विस्तृत किया जायेगा। आशा है कि द्वितीय योजना की अवधि के अन्त तक इन योजनाओं के अन्तर्गत देश के प्रायः सभी देहात और सभी ग्राम आ चुकेंगे।

दूसरी योजना, प्रथम योजना की अपेक्षा अधिक महत्वकांक्षापूर्ण है और उसे कार्य रूप देने के लिए देश के लोगों को पहले की अपेक्षा कहीं अधिक प्रयत्न करना होगा। समाजवाद के नमूने पर समाज की स्थापना, राष्ट्रीय आय का समुचित स्तर तक विकास और देश के सभी नागरिकों के लिए समान अवसर—इन सभी आदर्शों को पूरा करने के लिए अभी हमें बहुत कुछ करना रहता है। परन्तु हम प्रगति के पथ को अपना चुके हैं। हमारी उन्नति के आधारभूत मापदंड सदा समाज का हित और असमता का त्रिमिक निराकरण होंगे। हम अपनी यात्रा की एक मंजिल तय कर चुके हैं और अब एक और भाग्यनिर्णायक दूसरी मंजिल की ओर बढ़ने वाले हैं। जो सफलता हम ने विगत वर्षों में प्राप्त की है, उस से हमें संतोष होता है, आत्म-विश्वास की भावना प्राप्त होती है और भविष्य के लिये हमारे अन्दर आशा का संचार होता है। किन्तु, उन्नति करने और विश्व में शान्ति की स्थापना और सहयोग के लिये अपने कर्तव्य का पालन करने के हेतु हमारी क्षमता का आधार हमारी आर्थिक दृढ़ता और एकता होगी। राष्ट्रपिता द्वारा निर्धारित मौलिक सिद्धांतों और आदर्शों के प्रति हमारी आस्था तथा राष्ट्रीय भावना ही हमारी सफलता की आधारशिला बन सकती है। उस अदम्य राष्ट्रीय एकता और सार्वजनिक सेवा की भावना के बिना, जिस के फल-स्वरूप हम स्वाधीनता प्राप्त कर पाये हैं, हम न उन्नति कर सकते हैं और न ही विश्व के महान कार्यों में अपना योगदान दे सकते हैं।

दूसरी पंचवर्षीय योजना के लक्ष्य हैं—दो करोड़ दस लाख एकड़ जमीन की नयी सिंचाई, १ करोड़ टन अधिक खाद्यान्न, ३४ लाख किलोवाट नई बिजली, २ करोड़ ३० लाख टन कोयले का अधिक उत्पादन, जिस से १९६० तक कुल ६ करोड़ टन उत्पादन हो सके, इस्पात में ३३ लाख टन की वृद्धि, सीमेंट में ५२ लाख टन की वृद्धि और कृत्रिम खाद में १७ लाख टन की वृद्धि। आशा की जाती है कि नई योजनाओं के फलस्वरूप एक करोड़ आदमियों को उद्योग और कृषि में नये काम मिलेंगे।

भारत के कुछ भागों में घटी हाल की घटनाओं से मुझे भारी खेद हुआ है, जैसा कि आप सब को भी हुआ होगा। अपनी भाषा के प्रति उचित प्रेम के अतिरिक्त मैं हम में से कुछ यह भूल जाते हैं कि यह महान् देश हम सब की मातृभूमि है और सब के लिए एक जैसी विरासत है। राज्यों का पुनर्गठन एक महत्वपूर्ण विषय है और इस के लिये सद्बुद्धि और सहिष्णुता अपेक्षित है, किन्तु भारत और भारत के भविष्य के प्रश्न की तुलना में राज्यों की सीमा-निर्धारण का यह मामला नगण्य है। यह तथ्य सर्वोपरि है कि हम अहिंसा, सहिष्णुता और राष्ट्रीय महानता सूचक मौलिक दृढ़ता के बिना अपने देश को ऊंचा नहीं उठा सकते। हाल के वर्षों में हम ने अपने देशवासियों द्वारा प्राप्त की गई अपूर्व सफलताओं को देखा है। हम ने कुछ पुरानी कमजोरियों को अपने मार्ग में आते और पृथक्ता तथा असहिष्णुता की भावनाओं को उभरते हुए भी देखा है। अतीत में अनेकों बार हमें संकटों का सामना करना पड़ा है और हम ने उन पर विजय पाई है। अब फिर हमारे राष्ट्र और लोगों की परीक्षा का समय आया है। अपने प्राचीन आदर्शों और सिद्धांतों पर चल कर ही हम सफल हो सकते हैं। मुझे पूरा विश्वास है कि आप इन बातों पर व्यापक सहिष्णुता की भावना से विचार करेंगे और इस महान देश के हित को

जिस की हम जी-जान से सेवा करना चाहते हैं, सदा सामने रखेंगे। मुझे यह भी आशा है कि यह संसद् जो भी ठीक समझ कर निर्णय करेगी, सब लोग उसे स्वेच्छा से स्वीकार करेंगे।

जैसा आप को विदित है, भारत के पुराने इम्पीरियल बैंक को राज्य बैंक बना दिया गया है और बहुत सोच विचार के बाद मेरी सरकार ने जीवन-बीमा व्यवसाय के राष्ट्रीयकरण का निश्चय किया है। प्रारम्भिक कार्यवाही के रूप में और पालिसी होल्डरों के हितों के रक्षार्थ गत मास एक अध्यादेश जारी किया गया था जिस के अनुसार इस व्यवसाय की व्यवस्था करने का अधिकार सरकार को दिया गया है। उस अध्यादेश को अधिनियम में परिवर्तित करने के लिये शीघ्र ही एक विधेयक संसद् के समक्ष रखा जायेगा। निःसन्देह यह पग जनता के और बीमा व्यवसाय के हित में सिद्ध होगा और यह हमारे समाजवादी आदर्शों के अनुरूप होगा।

ग्राम-अर्थ-व्यवस्था और कृषि तथा छोटे-छोटे उद्योगों में सहयोग की उन्नति को मेरी सरकार बहुत महत्व देती है। खाद्य-पदार्थों की उत्पत्ति, उन के बनाने और उन को जमा रखने तथा बाजार में लाने के लिये सहयोग समितियों द्वारा उन को संगठित करने का विधेयक संसद् के समक्ष उपस्थित किया जाएगा।

राज्यों के पुनर्गठन के सम्बन्ध में मेरी सरकार एक विधेयक पेश करेगी। संसद् के समक्ष कई विधेयक हैं जिन में से कुछ पर प्रवर समितियां विचार कर चुकी हैं। पिछड़े वर्ग आयोग की सिफारिशों के प्रकाश में और सरकार द्वारा उन पर किये गये निर्णयों के अनुसार, परिगणित जातियों तथा अनुसूचित आदिमजातियों की सूची में संशोधन करने के हेतु एक विधान होगा। कर-आंच-आयोग की सिफारिश के अनुसार अन्तर्राज्यीय व्यापार पर और आवश्यक वस्तुओं पर कर लगाने के सम्बन्ध में विधान-सम्बन्धी प्रस्ताव संसद् के समक्ष रखे जायेंगे।

[श्री राष्ट्रपति]

तीन अध्यादेश, जो संसद् के गत सत्र के बाद जारी किये गये हैं, संसद् के समक्ष रखे जायेंगे। वे इस प्रकार हैं ;

१. लोक प्रतिनिधित्व (संशोधन) अध्यादेश, १९५५,
२. जीवन-बीमा (संकटकालीन व्यवस्था) अध्यादेश, १९५६; और
३. बिक्री-कर कानून प्रान्यता अध्यादेश, १९५६।

१९५६-५७ के वित्तीय वर्ष का भारत सरकार का आय-व्यय-सम्बन्धी विवरण आपके सामने रखा जायेगा।

इस वर्ष हम एक बहुत ही महत्वपूर्ण समारोह मनाने जा रहे हैं। आज से २,५०० वर्ष पूर्व भारत की एक महानतम विभूति, महात्मा बुद्ध ने परिनिर्वाण प्राप्त किया था, जिस की अमर स्मृति और अक्षय संदेश आज भी विद्यमान है। पूर्ण सत्य और शक्ति से अत-प्रोत वह जीवित संदेश अभी भी हमारे साथ है। विश्व के इतिहास में किसी भी समय उस सन्देश की इतनी आवश्यकता नहीं रही जितनी आज है, जब कि अणु और उद्‌जन बमों का भयावह संकट हमारे सामने है। मेरी कामना है कि महात्मा बुद्ध का सहिष्णुता तथा दया का वह सन्देश आप के सभी कार्यों में आप के साथ रहे।

The President: Members of Parliament, I am happy to address you once again and welcome you to the new session of Parliament. The past year has been one of considerable endeavour and achievement for us, both in the domestic and the international spheres. Our people and Parliament may, with reason, look upon them and their own labours with satisfaction and cautious optimism. There have been, however, events at home and abroad, and certain developments which must cause us apprehension. These we must meet with courage, patience and redoubled efforts and remind ourselves that there is room neither for complacency nor for despair.

Our relations with foreign countries continue to be friendly. During the year, greater understanding and co-operation have developed with many of them, and there is also increasing appreciation of the approach that we strive to pursue. We have had distinguished visitors from many countries visiting us, including many Heads of States and Governments, Prime Ministers and Foreign Ministers, and we have been happy to welcome them in our midst. My Prime Minister paid official and goodwill visits to the Soviet Union, Czechoslovakia, Poland, Austria, Yugoslavia, Italy and Egypt.

We were deeply grieved at the death of His Majesty King Tribhuvan Bir Bikram Shah of Nepal, in whom our country has lost a good friend and Nepal an enlightened and courageous king. The recent visit of His Majesty King Mahendra Bir Bikram Shah and his gracious consort has further cemented the warm and friendly relations between the Indian and Nepalese peoples. I wish his Majesty a progressive and prosperous reign.

With Pakistan, negotiations to renew rail traffic between India and West Pakistan and to liberalise the Indo-Pakistan visa system have been successfully concluded, while negotiations in regard to the canal water dispute are being continued. Agreement has also been reached in regard to moveable property of evacuees.

The exodus of population from East Pakistan into India has lately increased in numbers and causes us much concern. This is a human problem of great magnitude, with tragic significance to large numbers of people. The State of West Bengal, already heavily burdened, has to shoulder this additional burden. My Government will continue to hope that the Pakistan Government will take appropriate measures to alleviate the circumstances which lead to this exodus.

My Government regret that, in spite of our peaceful approach to the solution of the problem of the Portuguese colonies in India, the Portuguese Government have made no response and persist in their methods of colonialism, suppression and terrorism. My Government deeply regret the reference made by the Secretary of State of the United States to the Portuguese conquests abroad as 'provinces' of Portugal

and the further implications that they are an integral part of the country of Portugal itself.

The Conference of the countries of Asia and Africa at Bandung, at which twenty-nine countries were represented, has been hailed not only as an outstanding event in Asia, but is also recognised as one of world importance. The Bandung Declaration, which is a historic document and to which the world has paid much attention commits the participating countries to the outlook and policy of peaceful approach for the solution of all problems and for the furtherance of world peace and co-operation.

In the continent of Africa, my Government hope that self-government and independence will soon be an established fact in the Gold Coast and that that country will be enabled to become an equal partner both in the Commonwealth and the United Nations. Somewhat similar developments are taking place in some other parts of West Africa, and my Government hope that this progress will gather momentum and that the example will spread to the other parts of Africa now under colonial rule. We welcome also similar developments in Malaya.

We welcome the emergence of the Sudan as a free and independent Republic and we pay tribute to the notable and historic part played both by Britain and Egypt in this development. My Government have established diplomatic relations with the Republic of the Sudan. We have also concluded a treaty of friendship with Egypt.

My Government have declared their sympathy with the struggles of peoples who strive for their liberation from colonial rule and, more particularly, in respect of the peoples of Tunisia, Algeria and Morocco. It is the firm belief of my Government that in the peaceful approach and negotiations for reaching agreed settlements is alone to be found the right and hopeful way for the solution of these problems.

The recent session of the United Nations has been notable for breaking the deadlock in regard to the greater universality of its membership. Sixteen new nations have been admitted. We are particularly happy that among these

are our close neighbours, Nepal and Ceylon, as well as Cambodia, Laos, Libya and Jordan. It is a matter of deep regret, however, that Japan and Mongolia still await entry into that organisation. My Government will use their best endeavours to assist in resolving this problem, and also look forward to the admission of the Sudan in the near future.

My Government regret that the progress achieved as a result of the efforts of last year to bring about negotiations and to resolve differences between the United States and China has not made much headway, and observe with concern that the alternative to a negotiated settlement is fraught with grave possibilities. My Government will continue to use their best endeavours to advance the cause of peaceful negotiations.

In Indo-China, the work of the International Commissions in regard to supervision and control has been reasonably satisfactory, despite certain incidents. The political solutions agreed to at Geneva by the great Powers, as well as the parties concerned in Indo-China itself, however, stand challenged in respect of Vietnam and have encountered serious difficulties in Laos. The Commission is confronted with this problem even in its tasks of supervision and control. My Government hope that the parties concerned and the two co-Chairmen of the Geneva Conference, as well as the other powers involved, will use their best efforts not merely to maintain the armistice, but to further real political settlements which will contribute to the welfare of those countries and the stability of Asia and remove the menace of conflict, the bounds of which it is not easy to foresee.

In the Far East and Asia generally, the continued exclusion of China from the United Nations and the trade and other embargoes and discriminations imposed against her, make for instability and conflict. My Government will try their utmost, in common with like-minded governments, both at the United Nations and outside, to help to remedy this situation which continues to be perhaps the gravest threat to world peace.

The world situation, as a whole, has shown considerable improvement during the year, as a result of various

[Mr. President]

developments and conferences and notably the Conference of the Heads of four Governments at Geneva. We regret that this progress has not been continued and there has been some deterioration. No actual progress has been made in respect of disarmament or the allaying of the hostilities and fears of the cold war. Our own country continues to have friendly relations with all countries, but this deterioration in the world situation has had adverse results in the development of peaceful relations and co-operation in our part of the world also.

More particularly, the policy of military pacts, based upon balance of power and mutual suspicion and fear, has led to deterioration in Western Asia, created division in the Arab world and resulted in the building up of armaments in Western Asia. This causes us concern even on our near frontiers. We deeply regret the conclusion of the Baghdad Pact as we did that of the SEATO.

The period of our first Five Year Plan will soon come to an end and my Government have been actively engaged in preparing the second Five Year Plan. The success of the first Plan has produced confidence in our people and has laid the foundations for a more rapid growth of the national economy. The targets of the first Plan have been in many cases exceeded and the national income has risen by 18 per cent. Industrial production has increased by 43 per cent. and agricultural production by 15 per cent. It is particularly satisfactory that the production of foodgrains has increased by about 20 per cent., even though there have been disastrous floods in North India and cyclones caused havoc in the south of India. I should like to pay a tribute to the work done by Government, and even more so by the people themselves, in repairing the damage caused by these calamities.

Our objective is to establish a socialist pattern of society and, more particularly, to increase the country's productive potential in a way that will make possible progressively faster development. The question of providing more employment is of vital importance. Special stress has been laid on enlarging the public sector and, more especially, on developing basic and machine-making industries. Three new major iron

and steel plants and a plant for the manufacture of heavy electrical machinery have been decided upon. It is proposed to carry out mineral surveys on an extensive scale so as to discover and exploit the potential resources of the country. With a view to creating employment as well as the production of many types of consumer goods, reliance will be placed on labour-intensive methods of production and, more particularly, village and cottage industries. The Community Projects and the National Extension Service have already produced revolutionary changes in many of our rural areas. These will be continued and expanded and, it is hoped, that by the end of the Second Plan period, they will cover nearly the whole of our rural area.

The second Plan is more ambitious than the first Five Year Plan and involves a far greater effort on the part of our people. We have a long way to go before we reach our objective of a socialist pattern of society and the national income has been raised to an adequate level and there is equal opportunity for all. But we are well set on the road to progress. The basic criterion for determining our lines of advance must always be social gain and the progressive removal of inequalities. We have arrived at one stage of our journey and we are now going to embark upon another and more fateful one. The progress we have made during the past years gives us satisfaction and a sense of self-reliance and hope for the future. But our capacity to progress as well as to make any useful contribution to world peace and co-operation depends upon our economic strength and our unity. It depends on our sense of nationhood and our devotion to the basic ideals and principles which were laid down for us by the Father of the Nation. Without that indomitable sense of national unity and that spirit of dedication to the common cause, which enabled us to achieve independence, we can neither attain progress nor serve the larger causes of the world.

The targets of the second Five Year Plan include: new irrigation of 21 million acres, additional 10 million tons of foodgrains, an increase in power generation by 3.4 million kilowatts, an increase in the production of coal by 23 million tons so as to reach the target

of 60 million tons in 1960, an increase by 3.3 million tons of finished steel, 5.2 million tons of cement, and an additional 1.7 million tons of fertilizers. It is expected that as a result of the new schemes, additional employment will be provided for 10 million persons in industry and agriculture.

Recent events in some parts of India have caused me great distress, as they must have pained all of you also. In our legitimate love of our languages some of us have forgotten for the moment that this great land is our common heritage and our common motherland. The reorganisation of States is an important matter and we must apply all our wisdom and tolerance to it; but, in the larger perspective of India and of India's future, it is a small matter what administrative boundaries we prescribe for a State. Above all, there can be no progress for our country if we do not adhere to non-violence and tolerance and to the basic integrity which makes a people great. We have witnessed, in recent years, great achievements by our people. We have also witnessed some of our old failings still coming in our way and encouraging the spirit of separateness and intolerance. Many a time in the past, we have had to face and have overcome severe crises, and again we are on our trial as a nation and as a people. We shall succeed only by adherence to our old principles and ideals. I earnestly trust that you will consider these matters in spirit of broad tolerance, always keeping in view the greater good of this great country of ours which we cherish and wish to serve. I hope also that, whatever Parliament, in its wisdom, decides will be willingly accepted by all our people.

As you are aware, the old Imperial Bank of India has been converted into a State bank and my Government, after careful consideration, have decided to nationalise the life insurance business. As a preliminary step and in order to safeguard the interests of the policy-holders during the interim period, an Ordinance was issued last month vesting in the Central Government the management of life insurance business. A Bill will soon be placed before Parliament to convert this Ordinance into an Act. I have no doubt that this step will prove to be in the interests of the

public as well as of insurance and will be a step towards the socialist ideal we have before us.

My Government attach importance to the reorganisation of rural economy and to the development of co-operatives, both in agriculture and in small-scale industries. Legislation for the purpose of organising agricultural marketing, processing, warehousing and production through co-operation will be introduced in Parliament.

My Government will introduce a Bill in regard to the reorganisation of States. There are a number of Bills pending before Parliament, some of which have been considered by Select Committees. There will be legislation to amend the lists of the Scheduled Castes and Scheduled Tribes in the light of the recommendations of the Backward Classes Commission and their examination by my Government. Legislative proposals in regard to the levy of sales-tax on inter-State transactions and on essential goods, as recommended by the Taxation Enquiry Commission, will also be placed before Parliament.

Three Ordinances, which have been promulgated since the last session of Parliament, will be placed before Parliament. These are:—

- (1) The Representation of the People (Amendment) Ordinance, 1955;
- (2) The Life Insurance (Emergency Provisions) Ordinance, 1956; and
- (3) The Sales-Tax Laws Validation Ordinance, 1956.

A statement of the estimated receipts and expenditure of the Government of India for the financial year 1956-57 will be laid before you.

We shall celebrate this year a very significant event. Two thousand five hundred years ago, one of the greatest sons of India, the Buddha, attained *parinirvana* leaving a deathless memory and an eternal message. That living message is with us still in all its truth and vitality. At no time in the history of the world was it needed more than now when we are confronted by the terrible threat of the atomic and hydrogen bombs. May this message of tolerance and compassion of the Buddha be with you in your labours.

MESSAGE FROM THE SPEAKER

Mr. Deputy Speaker: I have received the following message from the hon. Speaker:

"Dear Mr. Deputy-Speaker,

I have to request you kindly to convey to the House my apologies for my inability to be present at the opening of the present session of the Lok Sabha, as also for some subsequent period on account of the condition of my health. I extremely regret that I should not be able to serve the House for reasons beyond my control. The House is probably aware that I have had an attack of coronary thrombosis in the last week. My medical advisers have prescribed me absolute rest in bed.

It is difficult to say, just at the moment, as to exactly when I shall be able to attend at the meetings of the House.

In the circumstances, I trust the House will forgive me for my inevitable absence until I am enabled to recoup my health completely and join my duties as before.

Yours sincerely,

G. V. Mavalankar."

May I convey to the hon. Speaker the prayerful good wishes of this House for his speedy recovery so as to enable him to return to this House and to the Chair which he so honourably occupies?

DEATH OF SHRI NATESAN

Mr. Deputy Speaker: I have to inform the House of the sad demise of our friend Shri P. Natesan who was a sitting member of the House. He passed away at 5-30 p.m. on the 4th January, 1956, at his residence in Madras. He was about 64 years old. He had been a member of the Madras Legislative Assembly from 1937 to 1952. He was a sitting Member of this House since 1952.

We mourn the loss of Shri Natesan and I am sure the House will join me in conveying our condolence to his family.

The House may stand in silence for a minute to express its sorrow.

The Lok Sabha stood in silence for a minute.

QUESTION OF PRIVILEGE

Mr. Deputy-Speaker: The Secretary will now report about the President's assent to Bills.

Shri N. C. Chatterjee (Hooghly): Before we proceed to any other business may I draw the attention of the House to an important matter which, in my opinion, is a matter which involves privilege of the House and privilege of a Member of Parliament? In the *Bulletin* of 31st January, 1956 you will find a letter from the District Magistrate, Mathura, addressed to the Speaker in which it is stated:

"I have the honour to inform you that I have found it my duty under section 124A|117 of the Indian Penal Code, to direct that Babu Ram Narayan Singh, member, Lok Sabha, be arrested for delivering a seditious speech against the Government on 10-8-1955, at Mathura."

I beg to draw the attention of the House, and you know Sir, that it has been already declared by the Punjab High Court in the case of Master Tara Singh that Section 124 is repugnant to the fundamental guarantees which are enshrined in article 19 of the Constitution and that is no longer legal. Sir, it is very important because if any Member of Parliament can be arrested for delivering a seditious speech only against the Government then many of the Members of the Opposition will be in that difficult predicament—almost all of us. Sir, what I am submitting is this. This is something which is basic which involves the fundamental right of citizens and if for the offence of making a speech against the Government a Member of Parliament is detained and is put in jail that involves a matter of privilege and it should be taken serious notice of. And, this Magistrate also has not even the courtesy to say, the propriety to say that he (Babu Ramnarayan Singh) has been arrested for being alleged to have committed an offence of sedition, but he says: "He is arrested for delivering a seditious speech against the Government". It is a very serious matter and the House should take notice of it.

Shri U. M. Trivedi (Chitoor): I support it.

Mr. Deputy Speaker: I do not know. The matter has to be considered in proper proceedings. The House cannot be

asked to consider a matter about which sufficient notice has not been given. I would advise the hon. Member to take such proper proceedings and move the House in such manner as is required.

Shri N. C. Chatterjee : I thought it fit to bring it to the notice of the House on the first day that we are meeting; otherwise it may be barred on the question of being too late. If you will permit me to table a motion tomorrow, I will do so.

Mr. Deputy-Speaker: I do not know what the nature of the motion is. I will consider when it comes. Now, the Secretary will report to the House about the President's Assent to Bills.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the last Session, have been assented to by the President since a report to the House was last made on the 23rd December, 1955:

1. The Indian Tariff (Second Amendment) Bill, 1955.
2. The Indian Tariff (Third Amendment) Bill, 1955.
3. The Prevention of Corruption (Amendment) Bill, 1955.
4. The Railway Stores (Unlawful Possession) Bill, 1954.
5. The Prevention of Disqualification (Parliament and Part C States. Legislatures) Amendment Bill, 1955.
6. The Constitution (Fifth Amendment) Bill, 1955.
7. The Delhi (Control of Building Operations) Bill, 1955.
8. The Insurance (Second Amendment) Bill, 1955.
9. The Press and Registration of Books (Amendment) Bill, 1955.
10. The Manipur (Courts) Bill, 1955.
11. The Citizenship Bill, 1955.
12. The Companies Bill, 1953.

MOTION FOR ADJOURNMENT

VIOLATIONS OF INDIAN TERRITORY BY PORTUGUESE ARMED FORCES

Mr. Deputy-Speaker: I have received notice of an Adjournment Motion from Shri Sadhan Gupta regarding violations of Indian territory by Portuguese armed forces. He has himself tabled a Short Notice Question. I find in the order paper inside a notice received from Dr. Lanka Sundaram on the same matter. May I ask the hon. Prime Minister at what stage we are with the Short Notice Question?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We shall certainly answer the Short Notice Question. I do not think the date has been fixed; but I think in the course of two|three days it will be answered.

Mr. Deputy-Speaker: The hon. Minister may indicate his convenience and we will fix up a date. In view of the fact that there are Short Notice Questions on the same matter, one by the hon. Member himself who has given notice of this Adjournment Motion I do not think it is necessary to take it up now. However, it has been a matter pending for a long time and it comes up before the House from time to time. As and when it comes up, I am sure on account of the importance of the matter and taking into consideration the seriousness the Government itself will make a statement and clarify the position.

Shri K. K. Basu (Diamond Harbour): Does the Government accept the Short Notice Question? Time is the most important factor.

Mr. Deputy-Speaker: Very well; it will be done.

Shri Kamath (Hoshangabad): The Ministry has issued a Press Note on the subject. Are the contents of the Note correct? Does the Prime Minister stand by it?

Mr. Deputy-Speaker: When he answers the Short Notice Questions he

Shri Jawaharlal Nehru: Which Ministry?

Shri Kamath: The External Affairs Ministry has issued a Press Note on the subject.

Mr. Deputy-Speaker: Have they issued a Press Note on the subject?

Shri Jawaharlal Nehru: Most of the facts have been given in it. I cannot off-hand say that there is no possibility of error in the description in that note. I can't bind myself to it, but broadly speaking, that is the information we have. It has already been given and all that I can do is to repeat them. If I get any more information, that will be given.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the table under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, a copy of each of the following Notifications of the Ministry of Communications, together with the Explanatory Notes, making certain further amendments to the Indian Aircraft Rules, 1937:

(1) Notification No. AR/1937 (11), dated the 3rd December, 1955.

(2) Notifications No. AR/1937 (8), dated the 8th December, 1955.

[Placed in Library. See No. S-2/56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of the Minister of Food and Agriculture I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 3568, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2408, dated the 16th July, 1954.

(2) Notification No. S.R.O. 3569, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 3311, dated the 28th October, 1954.

[Placed in Library. See No. S-3/56]

AMENDMENTS TO CINEMATOGRAPH (CENSORSHIP) RULES

The Minister of Information and Broadcasting (Dr. Keskar): I beg to lay on the Table, under sub-section (3) of section 8 of Cinematograph Act, 1952, a copy of the Notification No. S.R.O. 3740, dated the 20th December, 1955, making certain further amendments in the Cinematograph (Censorship) Rules, 1951.

[Placed in Library. See No. S-4/56]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Minister of Agriculture (Dr. P. S. Deshmukh): I beg to lay on the table a copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:

(1) Notification No. S.R.O. 2080, dated the 24th September, 1955, making certain amendments to the Fruit Products Order, 1955.

(2) Notification No. S.R.O. 3438 dated the 8th November, 1955 cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2406, dated the 16th July, 1954.

(3) Notification No. S.R.O. 3439 dated the 8th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S.R.O. 2407 dated the 16th July, 1954.

[Placed in Library. See No. S-5/56]

NOTIFICATION re. INCOME-TAX INVESTIGATION COMMISSION

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table, under sub-section (3) of section 4 of the Taxation on Income, (Investigation Commission) Act, 1947, a copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December, 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December, 1956.

[Placed in Library. See No. S-6/56]

REPORT OF REHABILITATION FINANCE ADMINISTRATION

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Report of the Rehabilitation Finance Administration for the

half-year ended the 30th June, 1955, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

[Placed in Library. See No. S-7|56]

NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT

Shri A. C. Guha: I beg to lay on the Table a copy of the Central Excises Notification No. 2-CER|55 dated the 17th December, 1955, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. S-8|56]

REPORT OF TARIFF COMMISSION ON RETENTION PRICES OF STEEL, ETC.

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:

(1) Report (1955) of the Tariff Commission on the retention prices of steel produced by the Tata Iron and Steel Company, Ltd., and the Indian Iron and Steel Company, Ltd.

(2) Ministry of Commerce and Industry Resolution No. SC(A)-2(149|55, dated the 1st February, 1956.

[Placed in Library. See No. S-9|56]

ORDINANCES PROMULGATED AFTER TERMINATION OF ELEVENTH SESSION

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123 (2) (a) of the Constitution, a copy of each of the following ordinances promulgated by the President after the termination of the Eleventh Session of the Houses of Parliament:

(1) The Representation of the People (Amendment) Ordinance, 1955 (No. 7 of 1955).

[Placed in Library. See No. S-10|56]

(2) The Life Insurance (Emergency Provisions) Ordinance, 1956 (No. 1 of 1956).

[Placed in Library. See No. S-11|56]

(3) The Madras Terminal Tax on Railway Passengers Ordinance, 1956 (No. 2 of 1956).

[Placed in Library. See No. S-12|56]

(4) The Sales Tax Laws Validation Ordinance, 1956 (No. 3 of 1956).

[Placed in Library. See No. S-13|56]

EXPLANATORY STATEMENT *re.* REPRESENTATION OF PEOPLE (AMENDMENT) ORDINANCE

Shri Satya Narayan Sinha: I beg to lay on the Table, in pursuance of sub-rule (2) of Rule 89 of the Rules of Procedure and Conduct of Business, a copy of the explanatory statement regarding the Representation of the People (Amendment) Ordinance, 1955 (No. 7 of 1955).

[See Appendix I, annexure No. 1]

REPRESENTATION OF THE PEOPLE (SECOND) AMENDMENT BILL

PRESENTATION OF * REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Report of the Select Committee on the Bill further to amend the Representation of the People Act, 1951, and to make certain consequential amendments in the Government of Part C States Act, 1951.

SECURITIES CONTRACTS (REGULATION) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to move that the time appointed for the presentation of the Report of the Joint Committee on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith be extended up to the 29th February, 1956.

Shri Kamath (Hoshangabad): May I know the reasons for this demand for the extension of time?

Mr. Deputy-Speaker: Is there any specific reason? How far has the work proceeded?

Shri Kamath: Did he say something about Amritsar? He was quite inaudible.

Shri B. R. Bhagat: We are almost nearing the end of the work.

Mr. Deputy-Speaker: The question is:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to prevent undesirable transactions in securities by regulating the business of dealing therein, by prohibiting options and by providing for certain other matters connected therewith be extended up to the 29th February, 1956."

The motion was adopted

CONTROL OF SHIPPING * (CONTINUANCE) BILL

The Deputy Minister, Railways and Transport (Shri Alagesan): I beg to move for leave to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to continue the Control of Shipping Act, 1947, for a further period".

The motion was adopted

Shri Alagesan: I introduce the Bill.

Mr. Deputy-Speaker: The work is over. The House will now stand adjourned and meet again at 11-0 A.M. tomorrow.

12.25 P.M.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, the 16th February, 1956.

* Published in the Gazette of India—Extraordinary Part II—Section 2 dated 15-2-56.

DAILY DIGEST

[Wednesday, 15th February, 1956]

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COLUMNS

COLUMNS

PRESIDENT'S ADDRESS 1-18

Secretary laid on the Table a copy of the President's Address to both the Houses of Parliament.

MESSAGE FROM THE SPEAKER 19

The Deputy-Speaker read out a message from the Speaker regarding his inability to be present at the opening of the present Session, as also for some subsequent period on account of the condition of his health.

The Lok Sabha asked the Deputy-Speaker to convey to the Speaker the prayerful good wishes for his speedy recovery.

OBITUARY REFERENCE 19

The Deputy-Speaker made a reference to the passing away of Shri P. Natesan, a sitting member of Lok Sabha. Thereafter, the Lok Sabha stood in silence for a minute as a mark of respect.

QUESTION OF PRIVILEGE 20-21

Shri N. C. Chatterjee raised a question of privilege in regard to the arrest of Babu Ram Narayan Singh under section 124A/ 117 of the Indian Penal Code, on the 18th January, 1956.

The Deputy-Speaker asked the member to give notice of a motion in accordance with the Rules of Procedure.

PRESIDENT'S ASSENT TO BILLS 21

Secretary reported to Lok Sabha that the following Bills, which were passed, by the Houses of Parliament during the Eleventh Session, were assented to by the President since a report to the House was last made on the 23rd December, 1955:—

- (1) The Indian Tariff (Second Amendment) Bill, 1955.
- (2) The Indian Tariff (Third Amendment) Bill, 1955.
- (3) The Prevention of Corruption (Amendment) Bill, 1955.
- (4) The Railway Stores (Unlawful Possession) Bill, 1954.
- (5) The Prevention of Disqualification (Parliament and Part C States Legislatures) Amendment Bill, 1955.
- (6) The Constitution (Fifth Amendment) Bill, 1955.
- (7) The Delhi (Control of Building Operations) Bill, 1955.
- (8) The Insurance (Second Amendment) Bill, 1955.
- (9) The Press and Registration of Books (Amendment) Bill, 1955.
- (10) The Manipur (Courts) Bill 1955.
- (11) The Citizenship Bill, 1955.

- (12) The Companies Bill,
1953.

MOTION FOR ADJOURNMENT 22-23

The Deputy-Speaker disallowed the adjournment motion given notice of by Shri Sadhan Gupta regarding the situation alleged to have arisen as a result of the violations of Indian territory by Portuguese armed forces and police from Goa as a short notice question on the subject was expected to be answered in the Lok Sabha shortly.

PAPERS LAID ON THE TABLE 23-26

The following papers were laid on the Table:

- (1) A copy of each of the following Notifications of the Ministry of Communications, together with the Explanatory Notes under sub-section (3) of section 5 of the Indian Aircraft Act, 1934, making certain further amendments to the Indian Aircraft Rules, 1937:—
- (a) Notification No. AR/1937 (11), dated the 3rd December, 1955.
- (b) Notification No. AR/1937 (8), dated the 8th December, 1955.
- (2) A copy of each of the following Notifications of the Ministry of Food and Agriculture under Sub section (6) of section 3 of the Essential Commodities act, 1955:—

- (a) Notification No. S. R. O. 3568, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S. R. O. 2408, dated the 16th July, 1954.
- (b) Notification No. S. R. O. 3569, dated the 25th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S. R. O. 3311, dated the 28th October, 1956.
- (3) A copy of the Notification No. S. R. O. 3740, dated the 20th December 1955, under sub-section (3) of section 8 of the Cinematograph Act, 1952, making certain further amendments in the Cinematograph (Censorship) Rules, 1951.
- (4) A copy of each of the following Notifications of the Ministry of Food and Agriculture, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (a) Notification No. S. R. O. 2080, dated the 24th September, 1955, making certain amendments to the Fruit Products Order 1955.
- (b) Notification No. S. R. O. 3438, dated the 8th November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S. R. O. 2406, dated the 16th July, 1954.
- (c) Notification No. S. R. O. 3439, dated the 8th

November, 1955, cancelling the Ministry of Food and Agriculture Notification No. S. R. O. 2407, dated the 16th, July 1954.

- (5) A copy of the Ministry of Finance (Revenue Division) Notification No. 96, dated the 23rd December, 1955, extending the term of appointment of the Income-tax Investigation Commission up to the 31st December 1956, under sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947.
- (6) A copy of the Report of the Rehabilitation Finance Administration for the half-year ended the 30th June, 1955, under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.
- (7) A copy of the Central Excises Notification No. 2 CER/55, dated the 17th December, 1955, under section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act, 1951:
- (a) Report (1955) of the Tariff Commission on the Retention prices of Steel produced by the Tata Iron and Steel Company Ltd., and the Indian Iron and Steel Company, Ltd.
- (b) Ministry of Commerce and Industry Resolution

No. SC(A)-2(149)/55, dated the 1st February, 1956.

- (9) A copy of each of the following Ordinances promulgated by the President after the termination of the Eleventh Session of the Houses of Parliament, under the provisions of Article 123 (2) (a) of the Constitution:—
- (a) The Representation of the People (Amendment) Ordinance, 1955 (No. 7 of 1955).
- (b) The Life Insurance (Emergency Provisions) Ordinance, 1956 (No. 1 of 1956).
- (c) The Madras Terminal Tax on Railway Passengers Ordinance, 1956 (No. 2 of 1956).
- (d) The Sales Tax Laws Validation Ordinance, 1956 [No. (3) of 1956].
- (10) A copy of the explanatory statement regarding the Representation of the People (Amendments) Ordinance, 1955 (No. 7 of 1955), in pursuance of sub-rule (2) of Rule 8g of the Rules of Procedure and Conduct of Business.

REPORT OF SELECT COMMITTEE PRESENTED .

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Pandit Thakur Das Bhargava presented the Report of the Select Committee on the Representation of the People (Second Amendment) Bill, 1955.

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EXTENSION OF TIME FOR
PRESENTATION OF RE-
PORT OF JOINT COMMI-
TTEE 26-27

Shri B. R. Bhagat moved that
the time appointed for the
presentation of the Report
of the Joint Committee on

COLUMNS

the Securities Contracts (Re-
gulation) Bill, 1955, be exten-
ded up to the 29th Febru-
ary, 1956. *The motion was
adopted.*

BILL INTRODUCED . . . 27-28
Control of Shipping (Con-
tinuance) Bill.